

Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

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The Meeting No.02/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.04.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.32/AM-16 dated 31.03.2016 and 01/AM-17 dated 07.04.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.02/AM-17 dated 28.04.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 2/84-ALC3/2016 MEETING DATE : 28.04.2016

Case No.: 10/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date: 2/84-ALC3/2016 28.04.2016	Status: Deferred
HQ File :01/84/050/00342/AM16/	RLA File :07/24/040/00034/AM15/	Lic.No/Date:0710104362 22.05.2014	Defer Date:26.05.2016
1 Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm to furnish the CAD/CAM and Measurement Chart and reply of the firm has been received through email on 26.04.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided send the same to DC(MSME) for their comments. The case stands deferred for re-listing on 26.05.2016.			
Case No.: 20/22/84-ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date: 2/84-ALC3/2016 28.04.2016	Status: Deferred
HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:26.05.2016
2 Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the reminder has been issued on 28.12.2015 to Deptt. of C&PC for their comments. Committee also observed that Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided send the applications to DIPP for their comments. The case stands deferred for re-listing on 26.05.2016.			
Case No.: 1/20/84-ALC3/2015	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date: 2/84-ALC3/2016 28.04.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610004680	Defer
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:01/84/050/00189/AM16/

:56/24/040/00022/AM16/

14.09.2015

Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. Committee also observed that Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided send the applications to DIPP for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:3/20/84-ALC3/2015 **Party Name:**IMPERIAL
READYMADE GARMENTS **Meet No/Date:**2/84-
FACTORY INDIA PVT LTD **ALC3/2016** **Status:**Approved
28.04.2016

HQ File **RLA File** **Lic.No/Date:**0410161026
:01/84/050/00191/AM16/ :04/24/040/00138/AM16/ 16.09.2015

4 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:22/24/84-ALC3/2015 **Party Name:**LOYAL
TEXTILE MILLS LTD **Meet No/Date:**2/84-
ALC3/2016 **Status:**Deferred
28.04.2016

HQ File **RLA File** **Lic.No/Date:**3510044802 **Defer**
5 :01/84/050/00274/AM16/ :35/24/040/00030/AM16/ 30.09.2015 **Date:**26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments.

The case stands deferred for re-listing on 26.05.2016.

Case No.:2/24/84-ALC3/2015 **Party Name:**THREADS
(INDIA) LIMITED **Meet No/Date:**2/84-
ALC3/2016 **Status:**Deferred
28.04.2016

HQ File **RLA File** **Lic.No/Date:**0610038234 **Defer**
6 :01/84/050/00254/AM16/ :06/24/040/00030/AM16/ 08.10.2015 **Date:**26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not given the chemical characteristics to usages for making in the export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the same and defer the case for re-listing on 26.05.2016.

Case No.:15/24/84-ALC3/2015 **Party Name:**AMRIT
EXPORTS PVT. LTD. **Meet No/Date:**2/84-
ALC3/2016 **Status:**Approved
28.04.2016

7 HQ File **RLA File** **Lic.No/Date:**0210206219
:01/84/050/00267/AM16/ :02/24/040/00133/AM16/ 09.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in

consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:8/24/84-ALC3/2015

Party Name:LOYAL
TEXTILE MILLS LTD

Meet No/Date:2/84-
ALC3/2016
28.04.2016

Status:Approved

HQ File :01/84/050/00260/AM16/

RLA File

Lic.No/Date:3510044807

:35/24/040/00040/AM16 12.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to the comments will be sent ratify the Advance Authorization issued in this case as per written comments of TC, Noida vide their letter No. 21(28)/15/Adv/Lic/RON/106 dated 06.05.2016 on the basis of TXC office recommendation letter No. 28/2/2016 /Wvg/84 dated 06.04.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – made of Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound 2% blended dyed fabrics wiyh 155GSM and Meta Aramid fibre 95% and Para Aramic fibre 5% blended dyed Mesh fabric 170GSM MENS HOOP TAPED SHIRT SPLICED (ZW 132)	9250 Nos	1. Modacrylic Fibre	3949.69 kg
			2. Para Aramid Fibres	212.08 kg
			3. Nylon Fibre with white metal compound	79.89 kg
			4. Cationic dyes	57.840 kg @ 0.015 kg/kg
			5. FR Thread	174.830 kg
			6. Furnance Oil	As per Fuel policy
			7. Polyvinyl Alcohol	36.317 kg@0.010 kg/kg
			8. FR Reflective Tape	38850.00 kg
2.	Mill made Industrial work wear woven garments – made of Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound blended dyed fabrics wiyh 155GSM and Meta Aramid fibre 95% and Para Aramic fibre 5% blended dyed Mesh fabric 170GSM CLOSED FRONT MENS HOOP TAPED SHIRT SPLICED (ZW133)	9250 Nos	1. Modacrylic Fibre	4058.05 kg
			2. Para Aramid Fibres	217.91 kg
			3. Nylon Fibre with white metal compound	82.22 kg
			4. Cationic dyes	59.430 kg@0.015kg/kg
			5. FR Thread	174.825 kg
			6. Furnance Oil	As per Fuel policy
			7. Polyvinyl Alcohol	37.378 kg@0.010kg/kg
			8. FR Reflective Tape	37878.750 kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/24/84-
ALC3/2015

Party Name:LOYAL
TEXTILE MILLS LTD

Meet No/Date:2/84-
ALC3/2016
28.04.2016

Status:Deferred

HQ File

RLA File

Lic.No/Date:3510044808 Defer



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:01/84/050/00269/AM16/

:35/24/040/00041/AM16/

16.10.2015

Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:7/24/84-
ALC3/2015

Party Name:A.M.VINYL
PVT.LTD.,

Meet No/Date:2/84-
ALC3/2016
28.04.2016

Status:Deferred

HQ File

:01/84/050/00259/AM16/

RLA File

:05/23/040/00300/AM16/

Lic.No/Date:0510395966
19.10.2015

Defer

Date:26.05.2016

- 10 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. Of C & PC to the firm on 04.03.2016. Reply of the firm is not received so far. Committee also observed that Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. NC decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:19/28/84-
ALC3/2015

Party Name:HIMATSINGKA
SEIDE LTD

Meet No/Date:2/84-
ALC3/2016
28.04.2016

Status:Deferred

HQ File

11 :01/84/050/00351/AM16/

RLA File

:07/24/040/00263/AM16/

Lic.No/Date:0710109005
05.11.2015

Defer

Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:7/28/84-
ALC3/2015

Party Name:GLOTEX
FASHIONS

Meet No/Date:2/84-
ALC3/2016
28.04.2016

Status:Deferred

HQ File

12 :01/84/050/00339/AM16/

RLA File

:04/24/040/00161/AM16/

Lic.No/Date:0410161317
17.11.2015

Defer

Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

Case No.:44/30/84-
ALC3/2015

Party Name:PIONEER
EMBROIDERIES LTD

Meet No/Date:2/84-
ALC3/2016
28.04.2016

Status:Deferred

HQ File

13 :01/84/050/00440/AM16/

RLA File

:03/95/040/00531/AM16/

Lic.No/Date:0310800297
18.11.2015

Defer

Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

14 **Case No.:**33/28/84-
ALC3/2015

Party Name:SURGEINE
HEALTHCARE INDIA PVT.

Meet No/Date:2/84-
ALC3/2016

Status:Approved




	LTD.	28.04.2016
HQ File	RLA File	Lic.No/Date:0510396482
:01/84/050/00365/AM16/	:05/24/040/00422/AM16/	02.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 9/28/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Approved
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HQ File	RLA File	Lic.No/Date:0510396525
:01/84/050/00341/AM16/	:05/24/040/00407/AM16/	04.12.2015

15 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on net to net basis.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 40/30/84- ALC3/2015	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310800949	Defer
:01/84/050/00436/AM16/	:03/95/040/00415/AM16/	11.12.2015	Date:26.05.2016

16 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the stage wise wastage of Polyester and fibre and defer the case for 26.05.2016

Case No.: 42/30/84- ALC3/2015	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0310800940	Defer
:01/84/050/00438/AM16/	:03/95/040/00620/AM16/	11.12.2015	Date:26.05.2016

17 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the stage wise wastage of Polyester and fibre and defer the case for 26.05.2016.

Case No.: 4/28/84- ALC3/2015	Party Name: KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
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HQ File	RLA File	Lic.No/Date:1010059341	Defer
:01/84/050/00336/AM16/	:10/24/040/00084/AM16/	14.12.2015	Date:26.05.2016

Decision : The Committee considered the case as per agenda alongwith other relevant papers

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and went through the details submitted in this case and observed that the reply of the firm was incomplete as per requirement of the Committee in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the CAD and Measurement Chart of the product and defer the case for 26.05.2016.

Case No.:1/26/84- ALC3/2015	Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
19 HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:26.05.2016

Decision : Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Hyderabad. A letter has been sent to RA, Hyderabad on 19.02.2016. The reply is not received so far. Accordingly, Committee decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

Case No.:35/30/84- ALC3/2015	Party Name: CIL TEXTILES PRIVATE LIMITED,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
20 HQ File :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to furnish the above and defer the case for re-listing on 26.05.2016.

Case No.:37/30/84- ALC3/2015	Party Name: CIL TEXTILES PRIVATE LIMITED,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
21 HQ File :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date:26.05.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to furnish the above and defer the case for re-listing on 26.05.2016.

Case No.:25/30/84- ALC3/2015	Party Name: SURYA TEXTECH,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Approved
22 HQ File :01/84/050/00421/AM16/	RLA File :22/24/040/00058/AM16/	Lic.No/Date:2210015393 23.12.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on net to net basis. RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.:37/28/84- ALC3/2015	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Reject
HQ File :01/84/050/00369/AM16/	RLA File :05/23/040/00318/AM16/	Lic.No/Date:0510397145 30.12.2015	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. Of IPP on 25.01.2016 to the firm. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:45/30/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Approved
HQ File :01/84/050/00441/AM16/	RLA File :35/24/040/00051/AM16/	Lic.No/Date:3510044856 31.12.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON dated 2.05.2016 on the basis of TXC Office recommendation letter No. 28/2/2016 /Wvg/84 dated 06.04.2016, as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – made of Modacrylic Fibre 48% Tencel A100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 100GSM MENS PANT	12000 Nos	1. Modacrylic Fibre 2. Tencel A100 fibre 3. Meta Aramid Fibre 4. Para Aramid Fibres 5. FR Thread 6. Furnance Oil 7. Cationic dyes 8. Polyvinyl Alcohol	4502.614 kg 3470.766 kg 1467.384 kg 3.175 kg 264.00 kg As per Fuel policy 128.780 kg @0.015 kg/kg 85.80 kg @0.010 kg/kg

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GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:32/30/84- ALC3/2015	Party Name:M. G. CLOTH PVT. LTD.,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
HQ File :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:26.05.2016

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:34/30/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Approved
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HQ File :01/84/050/00430/AM16/ RLA File :35/24/040/00052/AM16/ Lic.No/Date:3510044858 06.01.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON dated 02.05.2016 on the basis of TXC office letter No. 28/2/2016/wvg/84 dated 06.04.2016, as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments – made of Modacrylic Fibre 48% Tencel A100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 190 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 100GSM <u>MENS SHIRT</u>	15000 Nos	1. Modacrylic Fibre	3846.268 kg
			2. Tencel A100 fibre	2964.832 kg
			3. Meta Aramid Fibre	1442.413 kg
			4. Para Aramid Fibres	12.655 kg
			5. FR Thread	283.500 kg
			6. Furnance Oil	As per Fuel policy
			7. Cationic dyes	112.72 kg@0.015 kg/kg
			8. Polyvinyl Alcohol	75.150kg @0.010 kg/kg
			9. FR Reflective Tape	66150.00 mtr

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/30/84-ALC3/2015

Party Name:AMRIT EXPORTS PVT. LTD.
Meet No/Date:2/84-ALC3/2016
28.04.2016

Status:Reject

HQ File :01/84/050/00419/AM16/

RLA File :02/24/040/00179/AM16/

Lic.No/Date:0210206430
08.01.2016

27 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter issued by this Directorate to the firm on 18.03.2016 to submit the CAD, CAM and Measurement Chart in this case. The reply of the firm is not received. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/32/84-ALC3/2015

Party Name:SUPERHOUSE LTD.,
Meet No/Date:2/84-ALC3/2016
28.04.2016

Status:Approved

HQ File :01/84/050/00454/AM16/

RLA File :06/24/040/00044/AM16/

Lic.No/Date:0610038302
14.01.2016

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of IPP conveyed vide their U.O.No.7/125/16-TSW dated 13.04.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Horse Riding Body protector for kids made from EVA Sponge Sheet 2164.70 Kgs	1920 Nos	EVA Sponge Foam Size 114 cms (Width)+/-5% X 215 cms (Length) +/-5%, 5 cms (Thickness)+/- 5% (TCEVA Sponge Foam)	5184 Kgs
2.	Horse Riding Body protector for adult made from EVA Sponge Sheet 2917.64 Kgs	1920 Nos		

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:20/30/84- ALC3/2015	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Reject
HQ File :01/84/050/00416/AM16/	RLA File :05/24/040/00509/AM16/	Lic.No/Date:0510397311 15.01.2016	

- 29 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter issued by this Directorate to the firm on 17.03.2016 to furnish the justification of higher wastage of inputs alongwith CAD/CAM remade in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/32/84- ALC3/2015	Party Name:CHELSEA MILLS	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Approved
HQ File :01/84/050/00456/AM16/	RLA File :05/23/040/00421/AM16/	Lic.No/Date:0510397313 15.01.2016	

- 30 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:21/32/84- ALC3/2015	Party Name:VIJAY ENTERPRISES	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Approved
HQ File :01/84/050/00468/AM16/	RLA File :04/24/040/00209/AM16/	Lic.No/Date:0410161540 21.01.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify

the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 21/30/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Approved
HQ File :01/84/050/00417/AM16/	RLA File :05/24/040/00501/AM16/	Lic.No/Date:0510397404 22.01.2016	
32 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on net to net basis. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.: 46/30/84- ALC3/2015	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:26.05.2016
33 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.			

Case No.: 15/32/84- ALC3/2015	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
HQ File :01/84/050/00462/AM16/	RLA File :05/23/040/00447/AM16/	Lic.No/Date:0510397505 04.02.2016	Defer Date:26.05.2016
34 Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.			

Case No.: 1/30/84- ALC3/2015	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
HQ File :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date:26.05.2016
35 Decision : Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Coimbatore. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.			

Case No.: 1/2/84-ALC3/2016	Party Name: SANJAY TUBE INDUSTRIES,	Meet No/Date: 2/84- ALC3/2016 28.04.2016	Status: Deferred
HQ File :01/84/050/00001/AM17/	RLA File :02/24/040/00194/AM16/	Lic.No/Date:0210206484 10.02.2016	Defer Date:26.05.2016
36 Decision : Committee considered the case as per agenda and noted that the Hard Copy of the			

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application has not yet received from RA, Kolkata. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.

37	Case No.: 2/30/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:2/84-ALC3/2016 28.04.2016	Status: Deferred
	HQ File :01/84/050/00398/AM16/	RLA File :30/24/040/00040/AM16/	Lic.No/Date:3010103723 11.02.2016	Defer Date:26.05.2016
Decision : Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Ludhiana. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.				

38	Case No.: 50/30/84-ALC3/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:2/84-ALC3/2016 28.04.2016	Status: Deferred
	HQ File :01/84/050/00446/AM16/	RLA File :03/95/040/00772/AM16/	Lic.No/Date:0310802672 17.02.2016	Defer Date:26.05.2016
Decision : Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Mumbai. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.				

39	Case No.: 2/2/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2016 28.04.2016	Status: Deferred
	HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:26.05.2016
Decision : Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Ahmedabad. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.				

Manual Cases :

(40)

Case No. 13	M/s. Sumilon Industries Ltd
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 25.02.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to DIPP for their comments as Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications without referring to them for comments. The case stands deferred for re-listing on 26.05.2016.	

(41)

Case No. 14	M/s.Silver Crest Clothing Pvt. Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/162/129/AM-16/DES-V
Fixation of norms for export product of Men's Waist Coat and apart from shell fabrics norms the outer input like Lining, Woven Fusing Interlining, Non woven Fusing Interlining, Pocketing and Trims.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that office of the Development Commissioner, Cochin Special Economic Zone (CSEZ) have forwarded the above mentioned firm's request dated 28.12.2015 for fixation of wastage norms for Manufacture of Men's Waist Coat 100% EOU, Bangalore and apart from shell fabrics norms the outer input like Lining, Woven Fusing Interlining, Non woven Fusing Interlining, Pocketing and Trims. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the request of CSEZ, Cochin dated 28.12.2016 and firm as applied. RA concern may take necessary action subject to compliance of other usual conditions.	

(42)

Case No. 15	M/s. Orient Craft Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/311/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for export product Bed skirt, Box Spring cover, Curtain & Pillow Cover made out of Linen /Cotton woven fabric (Linen content more than 50%) GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(43)

Case No. 16	M/s. Sidwin Fabric Pvt. Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/274/AM-16 /DES-V
RA. F.No. 08/93/040/00272/AM14	Adv. Authorisation No. 0810127972 dated 13.01.2014
RA. F.No. 08/93/040/00316/AM15	Adv. Authorisation No. 0810133880 dated 20.11.2014
Amendment in import item under Para 4.24 Chapter 4 FTP 2015-20- Advance Authorisation Scheme, Textile SION Entry 71/370 – Non Woven Fabric made of Man –made Fibers in respect of above Adv. Authorisations.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.11.2015 for change of the input in both authorisations as 292.5 MT of Polypropylene Granules (instead of Polypropylene Fibers) proportionate to the 250.00 MT of exports already made so far. Committee also observed that the status report of the case has been received from RA, Ahmedabad on 04.04.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the firm. RA concern may take necessary action subject to compliance of other usual conditions.	

(44)

Case No. 433	M/s. Sumilon Industries Ltd
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	

Fixation of norms in respect of Advance Authorization No. 5210041367 dated 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to DIPP for their comments as Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. The case stands deferred for re-listing on 26.05.2016.

(45)

Case No. 18	M/s.Aditya Birla Nuvo Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/00034/AM-15 /DES-V
RA. F.No. 02/24/040/00228/AM15	
Fixation of norms in respect of Advance Authorization No. 0210205622dated 09.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case. Committee observed that the O/o Textile Commissioner, Mumbai issued a deficiency letter on 09.10.2015 to the firm but no response received from the firm. Therefore, the Committee constrained to reject the case.	

(46)

Case No. 19	M/s.WilliamGoodacre& Sons India Pvt. Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	
Fixation of norms in respect of Advance Authorization No. 1010039361dated 07.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.	

(47)

Case No. 20	M/s.Richa & Co.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/387/AM-16/DES-V
RA. F.No. 05/27/039/00017/AM16	
Fixation of norms for the export product "Ladies Jacket and Ladies Blazer "in respect of Annual Adv. Authorisation No. 0510396066 dated 29.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.02.2016 for fixation of norms for the export product "Ladies Jacket and Ladies Blazer in respect of Annual Adv. Authorisation No. 0510396066 dated 29.10.2015 as their buyer has cancelled the previous order. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the firm's request since the Annual Adv. Authorisation is allowed in SION and not permitted in non-SION/adhoc basis from 01.04.2015. Therefore, Committee decided to advise the firm to apply for new Licence.	

(48)

Case No. 21	M/s.Richa & Co.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/286/AM-16/DES-V
RA. F.No. 05/24/040/00408/AM16	
Request for change the ITC(HS) in export serial No. 1 and add one more style No. i.e. 023-16C33015 in export serial No. 2 in respect of Adv. Authorisation No. 0510396418 dated 24.11.2015.	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 03.03.2016 for change the ITC(HS) in export serial No. 1 and add one more style No. i.e. 023-16C33015 in export serial No. 2 in respect of Adv. Authorisation No.0510396066 dated 29.10.2015 as their buyer has added one more style no. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agree with the firm's above request.

RA concern may take necessary action subject to compliance of other usual conditions.

(49)

Case No.22	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/09/AM-17/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product Quilt and Sham made out of Border & Back : 100% Linen Woven Dyed Fabrics of GSM 170 (+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(50)

Case No. 23	M/s. Orient Craft Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/324/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	
Fixation of norms for export product "Quilt & Sham cover made out of 78% Cotton 22% Silk Woven fabric ,GSM 52 (+/- 10%) and 100% Cotton woven fabric , GSM 108 (+/- 10%) in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(51)

Case No. 24	M/s. Orient Craft Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/310/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for export product "Duvet Cover, Sham Cover, Flat Sheet, Fitted Sheet & Pillow Cover made out of Linen/Cotton woven fabric (Linen content more than 50%), GSM 195 (+/-10%)" in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(52)

Case No.25	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/10/AM-17/DES-V

RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product "Pillow Cover, Duvet Cover, Sham made of 55% Cotton , 45% Linen Woven dyed fabric GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	
(53)	

Case No.26	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/11/AM-17/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product "Duvet Cover, Sham made of 55% Cotton , 45% Linen Woven dyed fabric GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	
(54)	

Case No.27	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/14/AM-17/DES-V
RA. F.No. 05/25/039/019/AM15	
Fixation of norms for the export product "Table Cloth Throw, Pillow , Pillow Cover made of 100% Linen Woven fabric GSM 175(+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	
(55)	

Case No.28	M/s. Chelsea Mills
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/386/AM-16/DES-V
RA. F.No. 05/25/039/013/AM14	
Fixation of norms for the export product No. 73 B – Style No. 308019/178392 in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	
(56)	

Case No.29	M/s. Modelama Exports Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/384/AM-16/DES-V

RA. F.No. 05/27/039/015/AM14	
Fixation of norms for the export product "Men's Hooded Jacket made of 100% Cotton Woven Dyed Fabric, GSM 255+/-10%) with 70% Nylon /30 Cotton Dyed Woven Pocketing Lining Fabric GSM 235+/-10%) with Zipper and Rubber Thread Polylastic (2.55mm) 65% Polyester, 35% Rubber Thread , Style No. 941499 in respect of Annual Advance Authorization No. 0510365619 dated 16.09.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(57)

Case No. 30	Dhruv Global Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/27/AM16/DES-V
RA. F.No. RA F.No.05/25/039/00021/AM15	Adv.Authorisation. No. 0510393516 dated 11.03.2015
Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has given Personal Hearing before NC on 28.04.2016 to explain their case but no representative come before NC on 28.04.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case on 26.05.2016.	

(58)

Case No.31	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/12/AM-17/DES-V
RA. F.No. 05/25/039/018/AM15	
Fixation of norms for the export product "Shams made of 100% Linen woven dyed fabric GSM 190 (+/- 10%) in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(59)

Case No.32	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/13/AM-17/DES-V
RA. F.No. 05/25/039/018/AM15	
Fixation of norms for the export product "Table Runner made of 100% Linen woven dyed fabric GSM 197 (+/- 10%) in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(60)

Case No.33	M/s. Chandramukhi Inpex Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/297/AM-09/DES-V
RA. F.No. 02/24/040/00151/AM09	

Request for revision of norms in respect of Advance Authorization No. 0210116850 dated 03.09.2008

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for higher quantity as under SION i.e. 4.05 Sq. Mtr per piece of the Export Product in respect of Adv. Authorisation No. 0210116850 dated 03.09.2008. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the firm's above request. RA concern may take necessary action subject to compliance of other usual conditions.

(61)

Case No.34	M/s. Flexituff International Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/000056/AM-16/DES-V
RA. F.No. 56/24/040/00003/AM16	
Request for amendment in description of export product in (a) & (c) in respect of Advance Authorization No. 5610004595 dated 23.04.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.01.2016 for amendment in description of export product in (a) & (c) in respect of Adv. Authorisation No. 5610004595 dated 23.04.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agree the firm's above request. RA concern may take necessary action subject to compliance of other usual conditions..	

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Case No.35	M/s. Anand Merchandising Corporation
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/200/AM-16/DES-V
RA. F.No. 05/25/039/004/AM16	
Fixation of norms for export product Sleeveless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.09.2015 for fixation of norms for export product Sleeveless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the firm's request since the Annual Adv. Authorisation is not permitted from 01.04.2015 on adhoc basis. Therefore, Committee decided to advise the firm to apply for new Licence. RA concern may take necessary action subject to compliance of other usual conditions..	

(63)

Case No.36	M/s. Superfil Products Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/090/AM15/DES-V
RA. F.No. 04/24/040/00245/AM14	
Request for amendment in quantity of import item for "UV stabilizer from 0.0005 kg/ per kg to 0.005" in respect of Advance Authorization No. 0410157852 dated 12.05.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested 08.12.2015 for amendment in quantity of import item for "UV stabilizer from 0.0005 kg/ per kg to 0.005" in respect of Advance Authorization No. 0410157852 dated 12.05.2014. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the firm's above request. RA concern may take necessary action subject to compliance of other usual conditions..	

(64)

Case No.37	M/s. Teijin India Pvt. Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/162/AM16/DES-V
RA. F.No. 05/24/040/00057/AM16	
Request for enhancement in wastage for inputs in respect of Adv. Authorisation No. 0510395060 dated 23.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 26.02.2016 for enhancement in wastage for inputs in respect of Adv. Authorisation No. 0510395060 dated 23.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the firm's request and maintain the status quo in this case.	

